

तकनीकी विकास के महानिदेशालय में ब्यौरा निम्न प्रकार है :—
पंजीकृत किया गया है । इन एककों का

पार्टी/एकक का नाम प्राश्यपत्र	स्थापना स्थल	उत्पादन की वस्तु
1.	2	3
1. श्री सोनी राकेश (नया उपक्रम)	छतरपुर	इस्पात के पाइप व ट्यूबें
2. श्री अमिताभ जैन (नया उपक्रम)	टीकमगढ़	—वही—
3.	तकनीकी विकास के महानिदेशालय के पंजीकृत एकक	
1. प्रगति प्रोडक्ट्स प्राइवेट लिमिटेड	छतरपुर	विलायक निस्सारण प्रक्रिया द्वारा बनस्पति तेल
2. अरुण इण्डस्ट्रीज प्रा० लि०	टीकमगढ़	—वही—
3. के० पी० सोल्वेक्स (प्रा०) लि०	टीकमगढ़	(1) —वही— (2) रिफाइन्ड तेल
4. श्री राम अग्रवाल	छतरपुर	(1) चीनी मिट्टी की चिकनी दीवाल टाइलें (2) चीनी मिट्टी की फ्लोर टाइलें ।

**Merit Rank in LDC Examination 1981
by Staff Selection Commission**

4756. SHRI NATHU RAM
SHAKYAWAR : Will the Minister of
HOME AFFAIRS be pleased to state :

(a) whether in LDC Examination
1981, the merit rank was given by Staff
Selection Commission on the basis of the
written test performance and type-test is
merely a "qualifying test" for nomina-
tion;

(b) if so, the reasons why the merit

rank was not given on Written Test basis
by the Commission to such candidates,
who had qualified the Type-test examina-
tion held in August, 1982;

(c) whether it is not a discrimination
or injustice to them; and

(d) what steps Government propose
to take to remove the discrimination/in-
justice done against them ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
NIHAR RANJAN LASKAR) : (a) Yes,
Sir.

(b) Since qualifying in the type-test examination is also part of the scheme of examination for recruitment of LDCs, the successful candidates at the written examination, who did not take the typing test are deemed to have failed in the examination. However, when a second chance was given to certain Scheduled Tribe candidates to qualify in the typing test, as a special case, the candidates who did not take the qualifying type test earlier, were allowed, on merits, to take the typing test along with the Scheduled Tribe candidates. All such candidate who qualified at this subsequent typing test were placed *en bloc* below those who had already qualified in the examination.

(c) No, Sir.

(d) Question does not arise.

Additional Installed Capacity of Paper

4757. SHRI CHINTAMANI PANIGRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the expert Committee has recommended to increase the additional installed capacity of paper;

(b) if so, the basis on which such recommendation has been made;

(c) the steps taken or proposed to be taken to implement the recommendation made by the expert Committee in regard to increasing the installed capacity; and

(d) the details thereof ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) and (b) A Committee appointed by the Development Council for Paper, Pulp & Allied Industries has estimated that an installed capacity of 40 lakh tonnes per annum should be established by the turn of the century to meet the demand. The Committee's estimates are based on a study of the trends of production, capacity, utilisation, consumption and growth patterns.

(c) and (d) The recommendations of

the Development Council on the Committee's Report are awaited.

Pensions to Freedom Fighters of Bihar

4758. SHRI BHOGENDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are genuine freedom fighters duly certificate as co-prisoners by Members of Parliament and those whose incomes were above Rs. 500/- per month who have not yet got honorary pensions;

(b) if so, their number, district wise, from Bihar;

(c) whether certified copies of interpolated court records, certificates of underground life by unauthorised persons and grant of pensions through unfair means to non-freedom fighters have come to the notice of Government ;

(d) if so, action taken thereon ; and

(e) the full list of persons from Bihar authorised to issue certificates for underground life ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) and (b) Prior to 1.8.1980, a freedom fighter was entitled to pension under the Central Scheme if his income was below Rs. 5,000/- per annum and he had undergone six months imprisonment in connection with Freedom Struggle. With the liberalisation of the Scheme with effect from 1.8.80, the income ceiling was removed and thereafter over 1.5 lacs applications have been received under the liberalised Pension Scheme, which include applications accompanied by certificates, of co-prisonership from sitting and former Members of Parliament. Some of these cases have already been finalised and pension sanctioned. The remaining cases are attended to as and when verification reports from the concerned State Government are received.

(c) Yes, Sir.